

**IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT**

[Conducted through E-Court at Ahmedabad]

**(BEFORE SHRI MAHAVIR PRASAD, JUDICIAL MEMBER
& SHRI WASEEM AHMED, ACCOUNTANT MEMBER)**

**ITA. No: 122/Rjt/2017
(Assessment Year: 2012-13)**

Fortune Developers Dearika Low-Rise, Near Madhapar Chowk, Green Fuel Restaurant Lane, 15FT Ring Road, Rajkot	V/S	A.C.I.T., Circle-2, Rajkot
(Appellant)		(Respondent)

PAN: AACFF 3536A

Appellant by : None
Respondent by : Shri Praveen Verma, Sr. D.R.

(आदेश)/ORDER

Date of hearing : 28 -02-2019
Date of Pronouncement : 11-03-2019

PER MAHAVIR PRASAD, JUDICIAL MEMBER

1. This appeal filed by the Assessee is directed against the order of the Ld. CIT(A)-2, Ahmedabad dated 11.01.2017 pertaining to A.Y. 2012-13.

2. On the date of hearing i.e. on 28-02-2019, none appeared on behalf of Assessee nor an adjournment application was filed on behalf of the Assessee though the notice fixing the date of hearing was served on Assessee, which indicates that the assessee is not interested in prosecuting the appeal, therefore, following the decision of ITAT Delhi Bench in the case of CIT Vs Multiplan India (Pvt.) Ltd., 38 ITD 320 (Del), we dismiss the appeal of the assessee in limine. The assessee shall however be at liberty to approach the Tribunal for recalling of this order, if prevented by sufficient cause for non-appearance on the date of hearing.
3. In the result, the appeal filed by the Assessee is dismissed.

Order pronounced in Open Court on	11 - 03- 2019
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Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER True Copy
Ahmedabad: Dated 11 /03/2019

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER

Rajesh

Copy of the Order forwarded to:-

1. The Appellant.
2. The Respondent.
3. The CIT (Appeals) –
4. The CIT concerned.
5. The DR., ITAT, Ahmedabad.
6. Guard File.

By ORDER

Deputy/Asstt.Registrar
ITAT,Ahmedabad